## Non-revision of net fixed assets of petrol pumps

[11 FEB., 2014]

2142. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether Government and Oil corporations have not revised the cost of net fixed assets of a petrol pump of 'A' site and 'B' site since 1997 inspite of recommendations by Apurva Chander Committee in its report and the oil corporations are sustaining a loss of more than thousand crores of rupees per year;
- if so, the authority responsible for not taking decision in this regard; and
  - by what time it shall be revised and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The current return on Net Fixed Assets (NFA) was last revised in 1997. The License Fee Recovery (LFR) for assets has also not been changed since 1997.

## Charge sheeting of HPCL officials

2143. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- the number of officers of HPCL issued show cause notices and charge sheeted during the last three years for committing the irregularities and against whom cases are still pending;
  - how many such officers are still working on the public dealing position;
- whether the HPCL is not interested to place the non-controversial (c) officers on public dealing positions; and
  - if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) HPCL has informed that 119 officers are there, who have been issued show-cause notices and charge sheeted during the last three years for committing the irregularities and

against whom cases are still pending 3 number of such officers are still working on the public dealing position.

(c) and (d) As a matter of policy, normally HPCL ensures reassignment of officers handling sensitive positions on completion of every three/four years. The officers with doubtful integrity as advised by Chief Vigilance Officer are not assigned to handle any sensitive/crucial position.

## Commercial production of shale gas by ONGC

2144. SHRI MOHD. ALI KHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the ONGC aims at commercial production of shale gas by next year; and
  - (b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) ONGC has initiated a systematic shale gas exploration programme in different sedimentary basins. As part of this programme, ONGC has completed drilling of its first assessment well in Jambusar area in Cambay Basin, Gujarat and is to be followed by drilling of wells in Krishna-Godavari (Andhra Pradesh), Cauvery (Tamil Nadu and Puducheri) and Assam Basins.

On establishing the production potential of the shale reservoirs in different basins, the commercial production would be taken up.

## Cost price of petroleum products at refinary gate

2145. SHRI RAM KRIPAL YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the final cost of aviation fuel, petrol, diesel, kerosene, LPG and CNG at refinery gate without taxes and duties separately; and
- (b) the details of cost of these products with breakup i.e. raw material cost, production cost and any miscellaneous cost etc. at refinery gate and details of other materials produced from rest of crude oil separately?